

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 15**

**IA 2185/2024 (NEW IA) IN C.P. (IB)/2671(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **BANK OF BARODA VS RENAISSANCE  
EDUCATION PVT LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Pawan Kulkarni i/b AVP Partners for the Liquidator is present.

**IA 2185/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the Asset Memorandum under Regulation 34 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016;

Accordingly, the Interlocutory Application bearing IA No.2185/2024 is **allowed as disposed of** and the said Progress Report is taken on record.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**